### MINISTRY OF LAW AND JUSTICE

#### (Legislative Department)

#### NOTIFICATION

#### New Delhi, the 17th June, 2022

**S.O. 2802(E).**—In exercise of the powers conferred by section 28 of the Representation of the People Act, 1950 (43 of 1950), the Central Government, after consulting the Election Commission of India, hereby makes the following rules further to amend the Registration of Electors Rules, 1960, namely:—

1.(1) These rules may be called the Registration of Electors (Amendment) Rules, 2022.

(2) They shall come into force on the 1st day of August, 2022.

**2.** In the Registration of Electors Rules, 1960 (hereinafter referred to as the said rules), in rule 5, in sub-rules (2) and (3), for the words "his wife" at both the places where they occur, the words "his or her spouse" shall be substituted.

3. For rule 13 of the said rules, the following rule shall be substituted, namely:----

**"13. Form for claims and objections.**— (1) Every claim for inclusion of name in the roll as new elector shall be in Form 6 and signed by the applicant.

(2) Every objection to the proposed inclusion of name or application for deletion of name in existing roll shall be in Form 7 and preferred by a person whose name is in such roll.

(3) Every objection to a particular or particulars in any entry in the roll or application for shifting of residence within the constituency or outside the constituency or application for correction or updation of entries shall be in Form 8 and shall be preferred by the person to whom that entry relates.".

4. In rule 14 of the said rules,-

(i) in the opening portion, for the words, "for correction of particulars or transposition of entries", the words "for correction of entries in existing electoral roll or application for shifting of residence within the constituency or outside the constituency" shall be substituted;

(ii) in clause (a), after the words "the registration officer", the words, "of the constituency in which the applicant is ordinarily residing" shall be inserted.

5. In rule 15 of the said rules,—

"(a) maintain in duplicate a list of claims in Form 9, a list of objections to the inclusion of names in Form 10, a list of objections to entries in the existing electoral roll or application for corrections or updation of entries in Form 11 and a list of applications for shifting of residence within the constituency in Form 11A and a list of application for shifting of residence outside the constituency in Form 11B; and";

(ii) in sub-rule (2), for the words "particulars or transposition of entries", the words "entries in existing electoral roll or application for correction or updation of entries or application for shifting of residence within the constituency or outside the constituency" shall be substituted.

6. In rules 16 of the said rules, for clause (a), the following clause shall be substituted, namely:-

"(a) maintain in duplicate the five lists in Forms 9, 10, 11, 11A and 11B, entering thereon the particulars of every claim or objection or application for correction of entries in existing electoral roll or application for correction or updation of entries or application for shifting of residence within the constituency or outside the constituency as and when it is received by him whether directly under rule 14 or on being forwarded under rule 15; and".

7. In rule 26 of the said rules,-

(i) in sub-rule (1), for the figures, letters and word "6, 6A, 7, 8, 8A and 8B", the figures, letter and word "6, 6A, 7 and 8" shall be substituted;

(ii) for sub-rule (1A), the following sub-rule shall be substituted, namely:-

"(1A) Every such application as is referred to in sub-rule (1), with reference to qualifying dates, that is to say the 1st day of January, the 1st day of April, the 1st day of July and the 1st day of October of the year, shall be presented to the registration officer in such manner as the Election Commission may direct.".

8. After rule 26 of the said rules, the following rules shall be inserted, namely:-

"26A. Merger and integration of list of amendments.— The list of amendments prepared with reference to the qualifying dates as specified in sub-rule (1A), shall be merged and integrated with the last finally published roll and published as draft roll under rule 10, before every election and bye-election and shall be put in public domain with reference to the qualifying date, proximate to the said election, as the Election Commission may direct.

**26B.** Special provision for providing Aadhaar number by existing electors.— Every person whose name is listed in the roll may intimate his Aadhaar number to the registration officer in Form 6B in accordance with sub-section (5) of section 23 of the Act.".

**9.** For Forms 1, 2, 2A and 3 to the said rules, the following Forms shall, respectively, be substituted, namely:—

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

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[भाग II—खण्ड 3(ii)]

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THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

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[भाग II—खण्ड 3(ii)]

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# 10. For Form 6 to the said rules, the following Form shall be substituted, namely:-

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First Name followed by M	iddle Name										10	NE RECE	ASTING ENT SSPORT
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isclaimer: If name not fill	ed in English, it wil	I be translite	erated b	y software	e.	-	-	-					
Father Or	Mother	Or	Husban		relative	Wif	e	Or					
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	a case of orphan/G	uru in case o	Husban of Third	d Or Gender		Wife		Or					
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[भाग II—खण्ड 3(ii)]

#### भारत का राजपत्र : असाधारण

	sested copy of address proof either in the name of applicant or any one of parents/spouse/adult child, if already
	s elector at the same address (Attach anyone of them)
(i) Docum	ent for proof of residence ^:- (Any one of these)
1.	Water/Electricity/Gas connection Bill for that address (atleast 1 year) 2. Addhaar Card
3.	Current passbook of Nationalized/Scheduled Bank/Post Office 4. Indian Passport
5.	Revenue Department's Land Owning records including Kisan Bahi
6.	Registered Rent Lease Deed (In case of tenant) 7. Registered Sale Deed (In case of own house)
(iii) Any Ot	her document for Proof of residence: -
A	the above documents is available) (PI. Specify) #
(0) Cotoge	ry of disability, if any(Optional) Locomotive Visual Deaf & Dumb
	er (Give description)
Percentag	e of disability: %, Certificate attached (Tick the appropriate box) Yes No
(10) The das under:	etails of my family member already included in the electoral roll at current address with whom I currently reside are
	amily member: Relationship with applicant
His/her EF	IC no.:
	DECLARATION
I HEREBY	DECLARE that to the best of my knowledge and belief-
	itizen of India and place of my birth is:- Village/Town
(i) i ain a i	state of multi-and place of my with its. vindge, rown
District	State /IIT
(ii) I am o	dinarily a resident at the address mentioned at Sr. No. 8(a) in Form 6 since (mention month
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To be appended to Form-6

(The fields marked with \* are mandatory)

#### GUIDELINES FOR FILLING UP THE APPLICATION FORM-6

#### 1. General Instructions:-

(a) The application will be addressed to the Electoral Registration Officer (ERO) of the Assembly Constituency (AC)/Parliamentary Constituency (PC) in which the applicant is ordinarily residing. In case the applicant does not know or has any doubt about number and name of Assembly Constituency / Parliamentary Constituency, assistance may be extended by the Electoral Registration Officer and the application will not be rejected on the ground of not mentioning of number and name of Assembly Constituency / Parliamentary Constituency.

(b) The applicant can fill entries of the application either in English or official language of the state and this will not be a ground for rejection of application.

(c) A service personnel, applying for enrolment as general elector in the electoral roll at his place of posting at a peace station, should ensure that he is not already enrolled as service elector or general elector in some other constituency.

\*(d) Photograph: A recent good quality passport size unsigned colour photograph (4.5cm X 3.5cm) with white background should be pasted in the space provided. Eyes must be open and both edges of face must be clearly visible.

(e) Elector's Photo Identity Card (EPIC): EPIC will be delivered at given postal address after enrolment, free of cost through speed post under proper acknowledgement.

- <u>Item (1) \*(Name)</u>: The exact name and spelling should be furnished in both official language of the State and English. If filled in only one language, system will transliterate automatically in other language which may lead to spelling mistakes.
- 3. <u>Item (2a) & (2b) (Name and Surname of Relative)</u>: In case of a married female applicant, name of husband may preferably be mentioned. (Strike off the inapplicable options in the column).
- 4. <u>Item (5) Aadhaar Details</u>: Aadhaar Number should be furnished for the purpose of authentication of entries. If the applicant does not have Aadhaar number, the same may be mentioned in box at item 5 (b).

#### 5. Item (6) (Gender):

\*(a) Gender in the appropriate box provided for 'Male'/ 'Female'/ 'Third Gender' should clearly be tick marked.

(b) Applicants belonging to Third Gender may indicate their sex as 'Male' or as 'Female' or as 'Third Gender'.

#### 6. Item 7(a)(b) (Date of Birth):

\*(a) A self-attested copy of one of the documents mentioned in the form can be attached as age proof. Submission of a document mentioned in the form will ensure speedy registration and delivery of services.

(b) If none of the documents mentioned in the form is available, the applicant should enclose some other document in support of age proof; and name of the said document should be mentioned in item 7(ii) and item (iv) of 'DECLARATION' part in Form. In such case, the applicant will have to appear personally before Electoral Registration Officer or any other officer designated by him for verification.

#### 7. Item 8 (Present Ordinary Residence):

\*(a) Complete postal address with PIN code should be mentioned along with a self-attested copy of any of the mentioned documents in name of applicant/parents/spouse as proof of ordinary residence.

(b) Necessary field verification shall be made in cases of Homeless Indian Citizens living in sheds/pavements and sex workers having no documentary proof of orcinary residence, provided they are otherwise eligible for enrollment.

(c) Students, who are eligible for enrollment, can be enrolled either at their parent's place or at the hostel/mess where they are ordinarily residing.

8. \*DECLARATION: All entries in "DECLARATION" portion should be completed in all respects. Please note that giving any false statement made in the DECLARATION portion is a punishable offence under section 31 of the Representation of the People Act, 1950 (43 of 1950) with imprisonment with a term which may extend to one year or with fine or with both. ".

Date ...... ".

11. After Form 6A to the said rules, the following Form shall be inserted, namely:-

#### "Form-6B

[See Rule 26A]

#### ELECTION COMMISSION OF INDIA

Letter of Information of Aadhaar number for the purpose of electoral roll authentication

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# 12. For Forms 7 and 8 to the said rules, the following Forms shall, respectively, be substituted, namely:-

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To be appended to Form-7

### GUIDELINES FOR FILLING UP THE APPLICATION FORM-7

### 1. General Instruction:-

- (a) The application can be made by an elector registered in the existing electoral roll of the constituency.
- (b) The application can be an objection in respect of a registered elector/ an objection to the proposed inclusion of an entry in the electoral roll of the constituency, in which the applicant himself is registered OR a request for deletion of the applicant's own name from electoral roll.
- 2. <u>Item No. 1 (Name of the applicant)</u>- The applicant shall mention his name, EPIC no. and mobile number of self 'or' relative (father/mother/husband/legal guardian).
- 3. <u>Item No. 2 (Option of objection/application of deletion):-</u> The applicant has to tick any one option for which he intends to make the application. He must also tick any one of the reasons mentioned below the option, as to why according to him, the person against whom the objection has been made, is not qualified for inclusion in the electoral roll viz. due to death, under age, absent/permanently shifted, already enrolled in the electoral roll at the same place or some other place, not an Indian citizen etc. The onus of proof to substantiate the reason given for objection or removal of name lies with the applicant.
- Item No. 3 (Details of the person in respect of whom objection has been made):-The applicant has to fill up the name, surname, EPIC number and address of the person whose entry is objected to for inclusion or sought to be deleted.
- <u>DECLARATION:-</u> The applicant must give a 'DECLARATION' that the facts and particulars mentioned in the application are true to the best of his/her knowledge and belief.

<u>Please note that giving any false statement made in the DECLARATION portion is</u> <u>a punishable offence under section 31 of the Representation of the People Act, 1950</u> (43 of 1950) with imprisonment with a term which may extend to one year or with fine or with both.

### THE GAZETTE OF INDIA : EXTRAORDINARY

ISPP rul	Form-8									
Dec rui	es 13(3) and 26	]			1	FORM	No.			
ELECTION CO	MMISSION O	INDIA			1	To be	filled	by offi	ce)	
Voter Application Form for shifting of Res Roll/Replacement				ies i	n Exi	sting	Elect	oral		
°0,	10 N 1997		15							
The Electoral Registration Officer,										
	No.	Name		-		1111	-	100	100	all a b
In No. & Name of Parliamentary Constituency@ (@ only for Union Territories not having Legislative Asserted and the second sec	No.	Name		1	10			1	-	-
) Name of the applicant		TT	T	-	T		T	-	T	
EPIC No.					-				18	
adhaar Details:- (Please tick the appropriate box)										
(a) Aadhaar Number						or				
(b) I am not able to furnish my Aadhaar Number b	ecause I don't	have A	dhaa	r Nur	nber.					
and all the second and realized by the								-		
Mobile No. of Self (or)	L		_							
Mobile No. of Father/Mother/Any other relative (if available	able)									
Email Id of Self (or)										
Email Id of Father/Mother/Any other relative (if available	e)	2	-							
II) I submit application for (Tick any one of the following	າອ)				-			-	-	-
1. Shifting of Residence (or)	'0'					4				
2. Correction of Entries in Existing Electoral Roll (or										
3 Issue of Replacement EPIC without correction (or	r)									
4. Request for marking as Person with Disability										
		-			-				-	-
. Application for Shifting of Residence	1			-	ddres	s and	shifte	d to t	the cu	urrent
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2. Application for Correction of Entries in Existing Electoral Roll	
Please correct my following details in Electoral Roll/EPIC:	
(Maximum of 4 entries/particulars can be corrected)	
(Put a tick 🗹 in appropriate box below.)	
Copy of self-attested Documentary Proof in support of claim to be attached.	
	E FOR PASTING ONE
4 Relation lyne 5 Relation Name 6 Address	ENT PASSPORT SIZE
	NSIGNED COLOR
7. Mobile Number 8. Photo 3.	5 CM) SHOWING
	ACE WITH WHITE
BACK	KGROUND (ONLY IF
PHOT	O TO BE CHANGED)
Name of Document in support of above claim attached	San San
I request that a replacement EPIC may be issued to me due to change in my personal details.	1.50
I hereby return my old EPIC.	MARL REPORTS
3. Application for Issue of Replacement EPIC without correction	
I request that a replacement EPIC may be issued to me as my original EPIC is-	11 Mar 11
(Put a tick in appropriate box )	
Lost Destroyed due to reason beyond control like floods, fire, other natural d	lisaster etc.
Mutilated	value -
I hereby return my mutilated/ old EPIC (OR) I have attached copy of FIR/Police report for lost EPIC & I under	take to return
the earlier EPIC issued to me if the same is recovered at a later stage.	
4. Application for Marking Person with Disability	
Category of disability (Tick the appropriate box for category of disability)	
Locomotive Visual Deaf & Dumb If any other (Give description)	
Percentage of disability: %, Certificate attached (Tick the appropriate box) Yes No	
DECLARATION	Carl Charles
I HEREBY DECLARE that to the best of my knowledge and belief that I am a citizen of India and I am aware	that making a
statement or declaration which is false and which I know or believe to be false or do not believe to be true	and the second
under Section 31 of Representation of the People Act, 1950 (43 of 1950) with imprisonment for a term whi	
one year or with fine or with both.	
Date:	2.00
Place: Signature of Applicant/Thumb Impression	1
Accessibility Instructions:- In the light of provisions of Rights of Persons with Disabilities Act 2016 and Rights	
Disabilities Rules, 2017, in case of persons with intellectual disability, autism, cerebral palsy and mu tiple disability	
signature or left hand thumb impression of person with disability, or of signature or left hand thumb impression	ssion of his/her
legal guardian will be required.  A Submission of self-attested copy of mentioned documents will ensure speedy delivery of services.	
Acknowledgement/Receipt for application	×
	~
Acknowledgment Number Date Date	
Name/Signature of ERO/AERO/BLO	and the second
Home/segretary of the press of	

41

To be appended to Form-8

### GUIDELINES FOR FILLING UP THE APPLICATION FORM-8

#### 1. General Instruction:-

(a) The application can be made by a registered/enrolled elector for shifting of residence, or for correction of entries or for issue of replacement EPIC or for marking as PwD.

(b) In case of approval of application by Electoral Registration Officer (ERO) for shifting of residence, correction of entries and issue of replacement EPIC without correction, a new replacement EPIC will be issued to the applicant and he has to return his old EPIC to the Electoral Registration Officer immediately.

- Item No. I (Name of the applicant)- The applicant shall mention his name, EPIC no., Aadhaar number, mobile number and email id of self or relative mentioned therein. Aadhaar Number should be furnished for the purpose of authentication of entries. If the applicant does not have Aadhaar number, the same may be mentioned in box at item I (b).
- Item No. II (Option for application)- The applicant has to tick any one of the options for making application and fill the details in the relevant section of the application. All other sections which are not relevant should be struck off.

#### 4. Application for shifting of residence-

(a) The application has to be made to the Electoral Registration Officer of the constituency in which the new address of the applicant is located.

(b) The applicant has to mention his new address, where he has shifted to and presently staying and attach a self-attested copy of any one of the mentioned documents as address proof in his own name or in name of his parents/spouse. He has to tick the mentioned document which he has given as address proof. Mentioned document will ensure speedy delivery of services. If he does not possess any of the mentioned documents, he has to mention name of the other document given for address proof in the blank space.

#### 5. Application for correction of entries in existing roll-

(a) If an applicant intends to get any existing entry relating to him in the electoral roll corrected, he has to tick in the appropriate box and attach the document in the support of his claim. The name of the document must be mentioned in the blank space given.

(b) In case, the applicant desires to change his photograph, he has to paste a recent good quality passport size unsigned colour photograph (4.5 cm  $\times$  3.5 cm) with white background, in the box meant for it.

- Application for replacement EPIC without correction- The applicant shall put a tick in appropriate box seeking for a replacement EPIC. He shall return his mutilated/old EPIC or submit a copy of FIR/Police report for lost EPIC.
- 7. <u>DECLARATION</u>- The applicant must give a 'DECLARATION' that the facts and particulars mentioned in the application are true to the best of his/her knowledge and belief. <u>Please note that giving any false statement made in the DECLARATION portion is a punishable offence under section 31 of the Representation of the People Act, 1950 (43 of 1950) with imprisonment with a term which may extend to one year or with fine or with both. ".</u>

14. For Forms 11 and 11A to the said rules, the following Forms shall be substituted, namely:-

# **"FORM 11**

[See rules 15 and 16]

## LIST OF OBJECTIONS/ APPLICATION FOR CORRECTION OF ENTRIES/REPLACEMENT OF EPIC/ MAKING OF PWD RECEIVED IN FORM 8

Designated locat (where applicat been recei	ions have		Assembly/Parli Constituency	amentary <sup>£</sup>	vision Identi	ty	
1. List nur	nber <sup>@</sup>	2. Period of rece	ipt of application in this list)	ons (covered	From date		To date
			•		//	Sill Star	/
3. Place of hearing	ng*				S. S. S. Sand		
Serial Number <sup>8</sup> of application	Date of receipt	Name of elector objecting/	Reas	ons for object applications	tion/	Date of hearing*	Time of hearing*
Sec.		making application	Whether correction of entry (Y/N)	Whether replacemen t of EPIC (Y/N)	Whether marking of PwD		
1	2	3	4	5	6	7(a)	7(b)
						alinia je	-1589-1
Legislative Asser (a) For this re- location *Place, time and Electoral Registra	mbly vision for date of hea ation Officer number is t	to be maintained	Date of exhib under rule 15 (		hated location	Electoral	exhibition at Registration office under

# FORM 11A

[See rules 15 and 16]

## LIST OF APPLICATIONS FOR SHIFTING OF ADDRESS WITHIN THE CONSTITUENCY RECEIVED IN FORM 8

on Identity	Revision	Constituency (Assembly/Parliamentary <sup>£</sup> Constituency	Designated location identity (where applications have been received)
To date	From date	2. Period of receipt of application (covered in this list)	1. List number <sup>@</sup>
/	/		
	//	in this list)	

3. Place of hearing	ıg			
Serial Number <sup>8</sup> of application	Date of receipt	Name of elector objection/ making application	New Address (Present place of ordinary residence)	Date/Time hearing*
1	2	3	4	5
Assembly @ For this revision	on for this de date of heari	s having no Legislative signated location ng as fixed by Electoral	Date of exhibition at designated location under rule 15(1) (b)	Date of exhibition at Electoral Registration Officer's office under rule 16(b)
\$ Running serial revision for each		be maintained for each ocation		

## FORM 11B

[See rules 15 and 16]

# LIST OF APPLICATIONS FOR SHIFTING OF ADDRESS OUTSIDE THE CONSTITUENCY RECEIVED IN FORM 8

Designated locat (where applicat been recei	ions have	Constituency (Assemb Constitue			Revision	Identity
1. List num	nber <sup>@</sup>	2. Period of receipt of a in this 1		Fror	n date	To date
				/.	/	/
3. Place of hearin	ng*			12352	21.02.1	
Serial Number <sup>§</sup> of application	Date of receipt	Name of elector objection/ making application	New Address (Prese of ordinary reside		Date/	Time hearing*
1	2	3	4	141		5
		2015 2017 - 2017 - 2017 - 2017			0.024/2010	2010-1213
Assembly @ For this revision *Place, time and Registration Office	on for this de date of hear cer. number is to	s having no Legislative esignated location ing as fixed by Electoral b be maintained for each ocation	Date of exhibit designated location rule 15(1) (b)	ion at under		hibition at Electoral on Officer's office 16(b)".

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To,       Inconservert size coordination officer,       Inconservert size coordination officer,         ir,       Irequest that my name be registered in the electoral roll for the	(See Rule 31) ELECTION COMMISSION OF INDIA	
To, The Electoral Registration Officer, (Graduates) Constituency.       *         iir,       Trequest that my name be registered in the electoral roll for the	Claim for inclusion of name in the electoral roll for a Graduates' Cons	tituency
ir, I request that my name be registered in the electoral roll for the	The Electoral Registration Officer,	ONE RECENT UNSIGNED PASSPORT SIZE COLOR PHOTOGRAPH (4.5 CM ) 3.5 CM) SHOWING FRONTAL VIEW OF FULL FACE WITH WHITE
I request that my name be registered in the electoral roll for the	(Graduates) Constituency.	
The particulars are:- ull Name	ir,	
Sex   iather's/Mother's/Husband's Name (in full)   Qualification   Docupation   douse Address (Place of ordinary residence)   House/Building/Apartment No.   Street/ Mohalla   Town/Village   Post Office   Police Station/Tehsil/Taluqa/Mouza   District   State   District   State   District   State   Other   Visual impairment   Speech & hearing disability   Locomotor disability   Other   Whether registered as an elector for any assembly constituency   (if any):-   (b) Part/Polling Station No. (if known)   (c) Date of Birth   (a) Aadhaar Number   (b) Part (Fany)   Addrease I don't have Aadhaar Number Contact Number :- Mobile No. (optional)    Mobile No. (optional)   Landline   Email Id (if any)	I request that my name be registered in the electoral roll for the(Graduates')	Constituency.
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Decupation         House Address (Place of ordinary residence)         House/Building/Apartment No.         Town/Village         Police Station/Tehsil/Taluqa/Mouza         District         State         Nisability (if any):- ( <i>Tick appropriate bax</i> ) (optional Field)         Visual impairment         Speech & hearing disability         Locomotor disability         Vote of Birth         Description         (a)         Aadhaar Number         (b)         I am not able to furnish my Aadhaar Number because I don't have Aadhaar Number         Contact Number :-         Mobile No. (optional)         Landline         Email Id (if any)	ather's/Mother's/Husband's Name (in full)	
House Address (Place of ordinary residence)         House/Building/Apartment No.       Street/ Mohalla         Town/Village       Post Office         Police Station/Tehsil/Taluqa/Mouza       District         District       State         oisability (if any):- ( <i>Tick appropriate bax) (aptional Field</i> )       Date of Birth         O'saudi impairment       Speech & hearing disability       Locomotor disability         Visual impairment       Speech & hearing disability       Locomotor disability         (a) Number and Name of the Assembly constituency       (a) Number and Name of the Assembly constituency         (b) Part/Polling Station No. (if known)       (c) Date of Birth       (c) Or (c)		
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Police Station/Tehsil/Taluqa/Mouza         District       State         ge       Years       Months       Date of Birth       C       C       V       V         isability (if any):- (Tick appropriate box) (optional Field)       Usual impairment       Speech & hearing disability       Locomotor disability       Other         //hether registered as an elector for any assembly constituency		Plan Balan - and the stand
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(c) Date of Birth       Image: I	District     State       ge     Years     Months     Date of Birth     Image I	B- + V V V
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Contact Number :- Mobile No. (optional) Landline Email Id (if any)	District       State         Age       Years       Months       Date of Birth       Image: State         Disability (if any):- (Tick appropriate box) (optional Field)       Disability       Image: Disability	bility Other
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Email Id (if any)	District       State         Age       Years       Months       Date of Birth       Image: State         Disability (if any):- ( <i>Tick appropriate box</i> ) (optional Field)       Visual impairment       Speech & hearing disability       Locomotor disa         Whether registered as an elector for any assembly constituency       fyes, then mention the following       (a) Number and Name of the Assembly constituency         (b)       Part/Polling Station No. (if known)       (b)       Part/Polling Station No. (if known)         (c)       Date of Birth       (c)       (c)       (c)         (d)       EPIC Number (if any)       (c)         Aadhaar Details:- (Please tick the appropriate box)       (a)       Aadhaar Number         (b)       I am not able to furnish my Aadhaar Number because I don't have Aadhaar Number	
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	In support of my claim as being a graduate/in possession herewith	n of the above diploma/certificate. I submit
ŀ.	**My name has not been included in the electoral roll for	or this or any other graduates' constituency.
		OR
	**My name has been included in the electoral roll for th given below and I request that it be deleted from that ro	egraduates' constituency under the address
	I declare that I am a citizen of India and that all the parti belief.	culars given above are true to the best of my knowledge and
	Place	
	Date	Signature of claimant
	FE : Any person who makes a statement or declaration who s not believe to be true is punishable under section 31 of	ich is false and which he either knows or believes to be false o the Representation of the People Act, 1950.
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		of action taken
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	THE GAZETTE	OF INDIA :	EXTRAORDINARY
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s. *N	Ay name has not been included in the elect	oral roll for this or any other OR	teachers' constituency.
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	eclare that I am a citizen of India and that a lief.	II the particulars given above	e are true to the best of my knowledge and
Pla	ace		
Da	ite		
			Signature of claimant
	Any person who makes a statement or dec ot believe to be true is punishable under se		hich he either knows or believes to be false or on of the People Act, 1950.
Strike	off the paragraph not applicable.		
		Intimation of action taken	
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(0)	rejected for the reason	ţ	
Date			Electoral Registration Officer, (Address)
			(Address)
		(Perforation)	
		Receipt of application	
	ceived the application in Form 18 from Shri dress*		
Date			Electoral Registration Officer, (Address)
*т	o be filled in by the applicant".		

### [F. No. H-11019/4/2019-Leg.II]

# DIWAKAR SINGH, Jt. Secy. and Legislative Counsel

**Note :** The principal rules were published in the Gazette of India, Extraordinary *vide* notification number S.O. 2750(E), dated the 10<sup>th</sup> November, 1960 and the rules were lastly amended *vide* number S.O. 2968(E), dated the 16<sup>th</sup> September, 2016.